

**CENTRAL ADMINISTRATIVE TRIBUNAL
CHANDIGARH BENCH**

O.A. No.60/1414/2017

Date of decision: 24.12.2018

**CORAM: HON'BLE MR. SANJEEV KAUSHIK, MEMBER (J).
HON'BLE MRS. P. GOPINATH, MEMBER (A).**

Pervinder Singh (MES No.372436) S/o Sh. Sardar Charan Singh, aged 55 years, working as FGM (Skilled) in the office of Garrison Engineer (E/M)(Air Force), Adampur (Doaba), District Jalandhar (Punjab).

**... APPLICANT
VERSUS**

1. Union of India through Secretary, Ministry of Defence, South Block, New Delhi.
2. The Chief Engineer, Jalandhar Zone (MES), Jalandhar, Punjab.
3. Garrison Engineer (E/M)(Air Force), Adampur (Doaba), District Jalandhar (Punjab).
4. Assistant Garrison Engineer (E/M)(Air Force), Adampur (Doaba), District Jalandhar (Punjab).

... RESPONDENTS

PRESENT: Sh. K.B. Sharma, counsel for the applicant.
Sh. Vinod K. Arya, counsel for the respondents.

ORDER (Oral)

SANJEEV KAUSHIK, MEMBER (J):-

1. Learned counsel for the applicant seeks permission to withdraw this O.A. based upon the averment made by the learned counsel for the respondents that they have refunded the recovered amount as claimed in the O.A.
2. Ordered accordingly.

**(P. GOPINATH)
MEMBER (A)**

Date: 24.12.2018.
Place: Chandigarh.

**(SANJEEV KAUSHIK)
MEMBER (J)**

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